

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3435
ANSWERED ON:18.12.2015
Non-Compliance of Company Act
Ram Shri Janak

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance of complaints regarding alleged non-compliance of Companies Act and irregularities being committed by owners of teams participating in Indian Premier League (IPL);
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints in this regard; if so, the details thereof;
- (d) whether the Government has conducted/proposes to conduct any inquiry in this regard; and
- (e) if so, the details thereof along with the action taken by the Government in this regard ?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (e) - Details are provided in the Annexure.
